



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

16

संदर्भ संख्या: H.98078/सी-3/NGT.377/2023

दिनांक: 9/08/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Report of The Joint Committee and Action Taken Report (ATR) in compliance of the order dated-13.03.2023 passed by Hon'ble National Green Tribunal, New Dellhi in Original Application No. 74 of 2023 Sunil Kumar Versus State of U.P.

Sir,

That in compliance of the order dated- 13.03.2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 74 of 2023 Sunil Kumar Versus State of U.P. The inspection of the concerned industries was conducted by the Joint Committee on 10.05.2023. The inspection report as well as the Action Taken Report are annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Enclosure- As above

Yours Sincerely


(Ghanshyam)

Chief Environmental Officer,
Circle-3

Copy to:

1. Shri Pradeep Mishra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for necessary action please.
2. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.
3. Regional Officer, U.P. Pollution Control Board, Saharanpur for information and necessary action.



Chief Environmental Officer,
Circle-3



टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

REPORT
PLACED BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
(NGT), NEW DELHI
O.A. No. 74 of 2023

IN THE MATTER OF
SUNEEL KUMAR APPLICANT

VERSUS

STATE OF UTTAR PRADESH RESPONDENT

In compliance of
Hon'ble NGT, Principal Bench, New Delhi's order dated 13.03.2023
In the matter of Original Application No.74/2023
(Suneel Kumar Versus State of Uttar Pradesh)

Joint Committee
(CPCB, UPPCB & District Magistrate Saharanpur, UP)

Action Taken report in compliance of Hon'ble N.G.T order Dated 13.03.2023 passed in O.A. No. 74 of 2023 in the matter of Suneel Kumar V/s State of Uttar Pradesh.

1. The relevant contents of the order passed by Hon'ble NGT on dated 13.03.2023 2023 in O.A. No. 74 of 2023 in the matter of Suneel Kumar V/s State of Uttar Pradesh.

".....2.The complaint is that there is a sugar and distillery unit i.e. M/s Bajaj Hindustan Sugar Mill and Distillery Unit at Village Gangauli, Development Block, Nagal, District Saharanpur. It is emitting huge fly ash, discharging trade industrial effluent and also dumping bagasse, press mud etc. The dust emitted due to functioning of boiler/chimney allowing smoke is causing huge air pollution effecting health of local residents. No appropriate action as well as steps for mitigating above polluting activities have been taken by the said Proponent and authorities have also not taken any remedial action against the said proponent.

3. In our view, a substantial question relating to environment due to implementation of Scheduled enactment of NGT Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report, for the purpose whereof, we constitute a joint Committee comprising State PCB, CPCB and District Magistrate, Saharanpur who shall visit the site, collect relevant information and submit factual report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

2. In compliance of the above order joint committee was constituted with the nominated members of State PCB, CPCB and District Magistrate. Committee comprising of Shri Vijay Kumar, Chief Development Officer Saharanpur, Shri Arvind Kumar, Scientist "C", CPCB of Regional Directorate. Lucknow and Dr. DC Pandey, Regional officer, UPPCB, Saharanpur carried out inspection and monitoring of M/s Bajaj Hindustan Sugar Limited (Sugar and Distillery Unit) Village Gangnoli, Deoband, Saharanpur on Dated 10th May 2023. The inspection report of the committee is enclosed as **Annexure no-A.**
3. During visit the sugar unit and its ETP were found non-operational due to off season. It was informed that cane crushing was closed on dated 02nd April 2023. During visit no discharge of effluent and emission was observed in sugar unit, therefore no assesment of quality of effluent and emission could be done.
4. The Distillery unit was found in operation and Maintaining Zero Liquid Discharge (ZLD). The industry has installed Multi Effect Evaporators (MEE 07 effect), Slop Boiler, Condensate Polishing Unit (CPU) for treatment of effluent generated from the distillery. All units were found in operation and no effluent was being discharged outside the premises.
5. Slop fired boiler monitoring report, CPU outlet effluent analysis results and outlet of STP outlet sample analysis reports were found as per prescribed norms in the distillery.
6. As per the recommendations of the joint committee report, UP Pollution Control Board has issued directions to M/s Bajaj Hindustan Sugar Ltd. (Sugar unit), Village Gangnoli, Deoband, Saharanpur and M/s Bajaj Hindustan Sugar Ltd. (Distillery unit), Village Gangnoli, Deoband, Saharanpur on 08.08.2023. The copy of the directions is enclosed herewith as Annexure no-B and C.

The above action taken report is being submitted for kind consideration.

E. Singh
09/08/23

(c-3)

Page 2 of 14

Index

S.No.	Description	Page No.
	Annexure A- Report of Joint committee	4-14
1.0.	Background	4
2.0.	Inspection and Monitoring of Joint Committee	4
2.1.	Inspection and monitoring of M/s Bajaj Hindusthan Sugar Limited (Distillery Unit), Gangnauli, Saharanpur, U.P.	5-10
	Observation in Distillery Unit	7-10
	Recommendation for Distillery Unit	10
2.2.	Inspection of M/s Bajaj Hindusthan Sugar Limited (Sugar Unit), Gangnauli, Saharanpur, U.P.	11-14
	Observation in Sugar Unit	13-14
	Concluding remarks and Recommendation for Sugar Unit	14
3.0	Chief Medical Officer, Saharanpur report	14
4.0	Annexure -1: Flow diagram of distillery unit ETP	15
5.0	Annexure -2 & 3: Certified copy of production of distillery unit	16-19
6.0	Annexure - 4 & 5 : Consent to operate Air and water of Distillery unit	20 -28
7.0	Annexure -6: NOC from Ground water department of Distillery unit.	29 - 34
8.0	Annexure - 7: Chief medical officer, Saharanpur report	35
9.0	Annexure - 8: Photo gallery of Distillery unit	36-37
10.0	Annexure - B: Direction issued by UPPCB to Sugar unit.	38
11.0	Annexure - C : Direction issued by UPPCB to Distillery unit.	39-40

ANNEXURE - A

1.0. Background

In compliance of the Hon'ble NGT order dated 13.03.2023 in the matter of O.A. No. 74 of 2023 Suneel Kumar Versus State of Uttar Pradesh regarding complaint of a sugar and distillery unit i.e. M/s Bajaj Hindusthan Sugar Mill and Distillery Unit at Village Gangauli, Development Block, Nagal, District Saharanpur. It is emitting huge fly ash, discharging trade industrial effluent and also dumping bagasse, press mud etc. The dust emitted due to functioning of boiler/chimney allowing smoke is causing huge air pollution affecting health of local residents. The relevant part of the order is as follows:

"....In our view, a substantial question relating to environment due to implementation of Scheduled enactment of NGT Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report, for the purpose whereof, we constitute a joint Committee comprising State PCB, CPCB and District Magistrate, Saharanpur who shall visit the site, collect relevant information and submit factual report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. ..."

In compliance to said order, following committee was constituted.

Nominated Members

1. Sh. Vijay Kumar, CDO, Saharanpur
2. Dr. D. C. Pandey, Regional Officer, UPPCB, Saharanpur
3. Sh. Arvind Kumar, Scientist 'C', CPCB, RD Lucknow

2.0. Inspection and Monitoring of Joint Committee:

Committee carried out inspection and monitoring of M/s Bajaj Hindusthan Sugar Ltd. (Sugar and Distillery Unit), Village-Gangnawali, Post- Tanshipur, Nagal, Saharanpur, Uttar Pradesh on 10.05.2023. The salient details, observations and recommendations areas below:

2.1. Inspection and monitoring of M/s Bajaj Hindusthan Sugar Limited (Distillery Unit), Gangnawali, Saharanpur, U.P.

M/s Bajaj Hindusthan Sugar Ltd. (Distillery Unit), Village-Gangnauli, Post- Tanshipur, Nagal, Saharanpur, Uttar Pradesh (Hereinafter referred as “the Distillery unit”) was inspected by a joint team comprising officials of CPCB, Regional Directorate, Lucknow and UPPCB, Regional Office, Lucknow and District Administration Saharanpur on 10.05.2023 in compliance to Hon’ble NGT order dated 13.03.2023 under O.A. No. 74/2023 Suneel Kumar versus State of Uttar Pradesh.

During inspection, it was noted that the Distillery unit was in operation. The salient details, observations and recommendations based on the inspection are as below:

A: General Information		
1.	Name of the unit and Address	M/s Bajaj Hindusthan Sugar Ltd., (Distillery Unit), Village-Gangnauli, Post- Tanshipur, Nagal, Saharanpur, Uttar Pradesh -247551
2.	Name of the Proprietor/ Contact person – Designation Contact No.	Mr. V. P. Gaur (AVP Distillery) Mob. No 9719418452
3.	Year of Commissioning.	2007
4.	Sector	Distillery
5.	Production capacity <ul style="list-style-type: none"> • Products • Installed Prod. Cap. • Present Production 	Ethanol 160 KLD with C-Heavy Molasses and 200 KLD with B-Heavy Molasses 160 KLD (on 09.05.2023)
6.	Raw materials & their requirement	B-Heavy Molasses : 600 MT/Day
B (I): Water Pollution and its Control		
1.	Water Supply Source Water Consumption (KLD) <ul style="list-style-type: none"> a. Industrial b. Domestic 	Bore wells (02 no.) 668 KLD (Avg. of April 2023) 663 KLD 05 KLD for Distillery Unit

dy

Arvind Kumar

2.	<p>Waste Water Generation (KLD)</p> <p>a. Industrial</p> <ul style="list-style-type: none"> ○ Spent wash ○ Other effluent <p>b. Domestic</p>	<p>(Avg. of April 2023)</p> <p>1537MT/day (Approx) (1436 KLD with specific gravity 1.07)</p> <ul style="list-style-type: none"> • 908 KLD Process Condensate (Approx) • 115 KLD RO Reject (Approx) • 13 KLD Cooling tower Blow down (Approx) <p>05 KLD generated from Distillery Unit</p>
3.	<p>Waste water treated (KLD)</p> <p>a. Industrial</p> <p>b. Domestic</p>	<ul style="list-style-type: none"> • Spent wash:1537 MT/day (Approx) (1436 KLD, specific gravity 1.07) • 908 KLD Process Condensate (Approx) • 115 KLD RO Reject (Approx) • 13 KLD Cooling tower Blow down (Approx) <p>05 KLD treated for Distillery Unit</p>
4.	<p>Details of ETP ETP Description with flow diagram</p> <p>Details of Multi Effect Evaporator, if any</p>	<p>For spent wash management: Flow Diagram is enclosed as Annexure-1</p> <p>Seven Stage Multi Effect Evaporator (MEE) with capacity 1440 KLD has been installed.</p>

gy
minak

5.	Mode of disposal of treated effluent	Spent wash- incinerated in Slope fired boiler. CPU treated water-Recycled and used in process after UV and RO treatment.
6.	Status of Consent under the Water Act- 1974	Valid from 01.01.2023 to 31.12.2024.

C: Air Pollution and its Control

1.	Sources of Air Pollution	Slop fired boiler.
2.	Boiler's details and capacity Type of Fuel used with consumption Stack details with APCS	Slop fired boiler-60 TPH Slop (350 MT/Day) & bagasse (200 MT/Day) Incineration system equipped with ESP and Stack of height- 90mtr.
3.	Status of Consent under the Air Act- 1981	Valid from 01.01.2023 to 31.12.2024.

D: Waste Management

1.	Type of Waste Generated	<ul style="list-style-type: none"> • Fermentation sludge – Nil, • Boiler bottom ash –34.12 MT/Day • Boiler fly ash- 36.94 MT /day
2.	Facility of Storage/ Disposal	<ul style="list-style-type: none"> • Boiler Bottom ash – Sold to Ass Enterprises. • Boiler Fly ash -Sold to Ass Enterprises for fertilizer use. • Used oil & oil-mixed with moist bagasse and incinerated in own boiler
3.	Disposal of waste	As above

Observations in Distillery Unit:

1. The Distillery unit has infrastructure for production of Ethanol with total consented capacity of 160 KLD with C-Heavy Molasses and 200 KLD with B-Heavy Molasses, Yeast etc. as major raw material. During inspection, the unit was in operation of 160 KLD of Ethanol using B-Heavy molasses.
2. The certified copy of production of the Distillery unit on date of inspection i.e., 10.05.2023 and logbook of production details from March 2023 to May 2023 (till 10.05.2023) are annexed as **Annexure-2 & 3**.

July

Amir KV

3. The unit was granted consent under the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 on 01.01.2023, which is valid up-to 31.12.2024. The Distillery unit was granted authorization under "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" valid up to 24.06.2025. Copy of Consolidated Consent & Authorization is annexed as **Annexure-4 and Annexure-5**.
4. The Distillery unit is meeting its fresh water requirement through two bore well. Electromagnetic flow meter is installed at the bore well.
5. The Distillery unit was granted NOC from Ground Water Department, Govt. of UP, which is valid till 28.07.2026. Copy of NOC is annexed as **Annexure-6**.
6. Spent wash generated from plant is concentrated in Double Effect Flubex evaporator. Further concentrated spent wash is concentrated in Multi Effect Evaporator (seven effect) with capacity 1440 KLD (evaporation duty-70-75 %). Concentrated spent wash is fed to slop fired boiler with capacity 60 TPH. The Distillery unit is using bagasse as secondary fuel. Emission from slop fired boiler is emitted through stack of height 90 m. The unit has ESP as APCD.
7. During visit it is observed that bagasse is stored under covered shed. However, some part of bagasse was found outside the shed, which may cause fugitive emission. Fugitive emission from handling of boiler bottom ash has been observed. The dust emission on periphery of unit is also observed.
8. Source emission monitoring from the stack of Slop fired boiler was carried out by UPPCB and the sample is analysed in UPPCB laboratory. The analysis report is as bellow:

S.N.	Parameter	Result	Standards as per E(P) Act, 1986
1.	Particulate Matter	104.10 mg/nm ³	150 mg/nm ³

9. It is evident from analysis result that PM value from the stack of Slop fired boiler is within the standards as per E(P) Act, 1986.
10. The Distillery unit has installed OCEMS at the stack of Slop fired boiler and it is connected with CPCB /UPPCB Server. During visit, PM Display was indicating abruptly abnormal value. It is informed that due to OCEMS sensor malfunction, it is indicating abnormal value and unit has informed to service engineer for repair.
11. Other process effluent is treated in Condensate Polishing Unit (CPU) with capacity 1200 KLD, which comprises of Equalization Tank, Buffer Tank, biogas Digester, Settling Tank, Extended Aeration, Flash Mixture, Accelerated Gravity Separator (AGS) Tank, Chlorine Contact Tank, pressure Sand Filter and Activated Carbon Filter. Treated effluent from CPU is partially used for molasses dilution after treatment through UV and remaining is fed into RO plant after treatment through UV. RO permeate is used for cooling tower make-up and RO reject is fed to CPU.
12. During inspection, MEE (seven effect) was found operational with feed rate of 44500 kg/hr and MEE concentrate was generated at 55 brix as against 55-60 brix as per CPCB direction.

dy
Amind

13. Log book for operation of MEE and RO plant is maintained.
14. During inspection, Slop fired boiler was found in operation with steam generation of 40 TPH. Slop feed was observed @15.16 TPH and bagasse @ 10.10TPH. The unit has captive turbine of 16 MW with slop fired boiler.
15. During inspection, CPU was found operational. The Distillery unit has installed flow meter for condensate at the inlet of CPU. During inspection, CPU received condensate @33 m³/hr of condensate. Treated effluent from CPU is collected in tank, which is further treated through UV and partially sent to RO Plant and remaining is reused in molasses dilution.
16. Sample from AT and outlet of CPU were collected. Analysis results are presented below:

Sampling locations	Parameters							
	pH	S.S.	TDS	COD	BOD	O&G	MLSS	MLVSS
Aeration Tank	-	-	-	-	-	-	1484	1320
CPU Outlet	8.34	19.1	1899	47.4	8.87	<5	-	-

All values are in mg/l except pH.

17. Low value of MLSS and MLVSS was observed in the AT of CPU.
18. During inspection, Reverse Osmosis (RO) plant and UV plant were found operational.
19. Presently, the Distillery unit has two lagoons of capacity: 5000 KL and 25000 KL. The lagoon of capacity 25000 KL is under dismantling. It is informed that only lagoon of 5000 KL is in use. However, both the lagoon was found filled with effluent during visit. As per logbook, average 310 MT/day (246 KLD, with specific gravity 1.26) concentrated spent wash is generated in April 2023. Currently, the Distillery unit has approximately 20 days of concentrated spent wash storage capacity in 5000 KL lagoon as against 07 days.
20. The Unit has combined STP for Sugar and Distillery unit with capacity 50 KLD. Sample from outlet of 50 KLD STP has been collected and analysed in CPCB RD Lucknow laboratory. The analysis report is as bellow:

Sampling locations	Parameters			
	pH	S.S.	BOD	FC
Outlet of STP	8.05	3.5	7.10	<1.8
Standards as per Environment (Protection) Act, 1986	6.5 to 9.0	<50	20	<1000

All values are in mg/l except pH.

21. It is evident from the above result that STP is complying with the prescribed standards STP outlet as per prescribed standards under Environment (Protection) Act, 1986 dated 13.10.2017.

Handwritten signatures and notes:
 Dhya
 Amindhan

Recommendations for Distillery Unit:

It is evident from above observation that no effluent is found discharge outside. Further, the Distillery unit may be directed to comply with following:

1. The Distillery unit shall restrict the concentrated spent wash storage capacity to seven days equivalent of its generated concentrated spent wash for incineration purpose.
2. The Distillery unit shall ensure proper capping and safeguards in remaining lagoon and submit the record/ statement of treatment/ utilization of effluent stored in such lagoon.
3. The Distillery unit should optimize the operation and maintenance of the CPU to achieve the designed parameter in term of designated characteristics.
4. Sufficient amount of MLSS and MLVSS should be maintained at Aeration Tank (AT) of CPU
5. The Distillery unit should take preventive measures for reduction of fugitive emission due to handling of bagasse, fly ash, boiler bottom ash etc. as well as from dust suppression on periphery of unit.
6. The Distillery unit should ensure proper and regular calibration OCEMS sensors installed at stack of Slop fired boiler.
7. The unit shall strictly comply the ZLD provisions and there shall be no effluent discharge outside the premises and nearby drain.
8. Regular surveillance of the Distillery unit is required by SPCB.

2.2. Inspection of M/s Bajaj Hindusthan Sugar Limited (Sugar Unit), Gangnauli, Saharanpur, U.P.

M/s Bajaj Hindusthan Sugar Ltd. (Sugar Unit), Village-Gangnauli, Post- Tanshipur, Nagal, Saharanpur, Uttar Pradesh (Hereinafter referred as "the Sugar unit") was inspected by a joint team comprising officials of CPCB, Regional Directorate, Lucknow and UPPCB, Regional Office, Lucknow and District Administration Saharanpur on 10.05.2023 in compliance to Hon'ble NGT order dated 13.03.2023 under O.A. No. 74/2023 Suneel Kumar versus State of Uttar Pradesh.

During inspection, it was noted that the Sugar unit was not in operation. The salient details, observations and recommendations based on the inspection are as below:

A: General Information		
1	Name of the unit and Address	M/s Bajaj Hindusthan Sugar Ltd. (Sugar Unit), Village-Gangnauli, Post- Tanshipur, Nagal, Saharanpur, Uttar Pradesh
2	Name of the Proprietor/ Contact person – Designation Contact No.	Mr. Harvish Kumar Malik, Senior General Manager (Unit Head) Mobile- 9919001604
3	Year of Comm.	2006
4	Sector	Private
6	Cane crushing capacity	10000 TCD
7	Cane crushed	1031940.6 Ton (02.011.2022 to 02.04.2023)
8	Sugar produced	98567.6 Ton(02.011.2022 to 02.04.2023)
9	Molasses generation	60323 Ton (02.011.2022 to 02.04.2023)
10	Press Mud generation	46953.3 Ton (02.011.2022 to 02.04.2023)
B: Water Pollution and its Control:		
1	Water Supply Source (Avg. for November 2022 to 02.04.2023) Water Consumption (KLD) ➤ Industrial ➤ Domestic	Borewell-02 Nos. 356 KLD 294.94 KLD (Avg. for 02.11.2022 to 02.04.2023) 61.06 KLD (Avg. for 02.11.2022 to 02.04.2023)
2	Waste Water Generation (KLD) (Avg. for November 2022 to 02.04.2023) ➤ Industrial ➤ Domestic	Total- 759.3 KLD 718 KLD (Avg. for 02.11.2022 to 02.04.2023) 41.3 KLD (Avg. for 02.11.2022 to 02.04.2023)

Handwritten signature

Handwritten signature

3	Waste water treated (KLD) (Avg. for January 2023) ➤ Industrial ➤ Domestic	Total- 759.3 KLD 718 KLD (Avg. for 02.11.2022 to 02.04.2023) 41.3 KLD (Avg. for 02.11.2022 to 02.04.2023)
4	Details of ETP ➤ ETP Description With flow diagram (with specific reference to O&G removal system)	Screen bar → Oil and Grease separator → Equalization tank → Primary Clarifier → Aeration Tank → Secondary Clarifier → Sand Filter → ACF → Sludge Drying Bed
5	Mode of disposal of treated effluent	Ferti-irrigation
6	Flow measuring device installed at outlet of ETP	Yes, installed
7	Status of Consent under the Water Act-1974	Valid up-to 31.12.2023
b (I) Information regarding Ferti-irrigation		
1	Details of treatment of effluent before ferti-irrigation	ETP treated effluent
2	Command area for irrigation (available land area)	185 Hectare
3	System of transportation of treated effluent up to field.	Through HDPE pipeline
4	Formal agreements with farmers for using treated effluent	Yes
5	Storage facility available for treated effluent during low demand period	Yes, lagoon of capacity 15600 m ³
C: Air Pollution and its Control		
1	Sources of Air Pollution	Details of Boilers- 90 TPH, 90 TPH & 30 TPH
2	➤ Type of Fuel used with consumption ➤ Stack details with APCS	Fuel- Bagasse (approx. 63.6 ton/hr) Wet scrubber having 65-meter height from Ground level
3	Status of Consent under the Air Act-1981	Valid up-to 31.12.2023
D: Waste Management		

Handwritten signature

Handwritten signature

1	Type & Quantity of Waste Generated (2021-2022)	ETP Sludge- 185 Ton Press Mud- 46803.7 Ton Boiler ash- 7028.3 Ton Used oil- 0.46 Ton
2	Facility of Storage/ Disposal	ETP Sludge- ETP sludge is being used as manure Press Mud- Given to farmers for use as manure Boiler ash- Boiler Ash is being used in filling of low land area Used oil- Used Oil is mixed with bagasse and fired in boiler.
3	Disposal of waste	As above
4	Status of Grant of authorization	Valid till 24.06.2023

Observation in Sugar Unit:

1. The Sugar unit is engaged in production of sugar with consented cane crushing capacity of 10000 TCD using sugar cane as major raw material. At the time of inspection, the Sugar unit was found non-operational.
2. The Sugar unit started cane crushing and sugar production from 02.11.2022 and closed production on 02.04.2023 for crushing season 2022-23. Total cane crushed and sugar produced in crushing season 2022-23 are 1031940.6 ton and 98567.6 ton respectively.
3. The Sugar unit is meeting its water requirement through two nos. of bore wells. The unit has obtained NOC from Ground Water Department, Govt. of U.P. for extraction of ground water. The unit also maintained record for the consumption of fresh water.
4. The Sugar unit has Effluent Treatment Plant (ETP) of capacity 1000 KLD, comprising of Intake Chamber, Oil and Grease tank, Equalization tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Sand filter, ACF and Sludge Drying Bed. Unit has also SRS for treatment of spray pond overflow effluent. Treated effluent from the ETP is used for irrigation in its farm having an area of 185 Hectare.
5. During visit, ETP was found non-operational. ETP is non-operational since 06.05.2023 as washing/ cleaning activity closed.
6. The Sugar unit has installed Sulphur Removal System (SRS) for spray pond overflow effluent. Sulphur Removal System (SRS) of following units:
 - a) Collection Tank
 - b) Flocculation Tank (SRS Box)
 - c) Micro Plate settler
7. Treated effluent from ETP is used for ferti-irrigation in 185 -hectare agriculture land through irrigation channel for irrigation as per demand. Treated effluent is also being utilized in horticulture within the plant premise.
8. It is informed that supply of treated effluent to farmers is carried out through flexible pipeline of farmers.

Quf.

Handwritten signature

9. The Sugar unit has prepared irrigation management plan for utilization of treated effluent through National Sugar Institute on 2018.
10. The Sugar unit has prepared ETP validation report from National Sugar Institute on 2017.
11. The unit has maintained logbook for operation of ETP and consumption of chemicals.
12. Online Continuous Effluent Monitoring System (OCEMS) and Camera at the outlet of ETP is installed and connected to CPCB and SPCB server for continuous monitoring of effluent quality at outlet of ETP.

Concluding remarks and Recommendation for Sugar Unit:

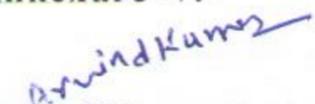
It is evident from above observations that the Sugar unit has installed Effluent Treatment Plant (ETP) for treatment of process wastewater, Sulphur Removal System (SRS) for Sulphur removal from spray pond overflow effluent and Wet scrubber at Stack as APCD. During visit Sugar Unit and ETP of Sugar Unit were non-operational as cane crushing was closed on 02.04.2023 and it is informed that ETP of sugar unit was operational till one month after closing the cane crushing. During visit no discharge of effluent and emission was observed in Sugar unit, therefore no assessment of effluent quality and stack emission could be done. Committee recommendation for sugar unit is as bellow:

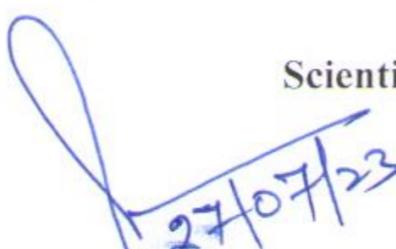
1. The Sugar unit should comply to the consent conditions under the Water (P&CP) Act, 1974 & the Air (P&CP) Act and the recommendation of Sugar Charter, while in operation.
2. The Sugar unit may be re-inspected by SPCB in next cane crushing season, when unit restore its operation.

3. Chief Medical Officer, Saharanpur report.

Chief Medical officer, Saharanpur vide its letter dated 20.04.2023. Reported the no water borne disease observed during health camp and survey of the Village Gangnauli, Block Nagal, Tehsil Deoband, Saharanpur. The report is annexed as **Annexure -7**.

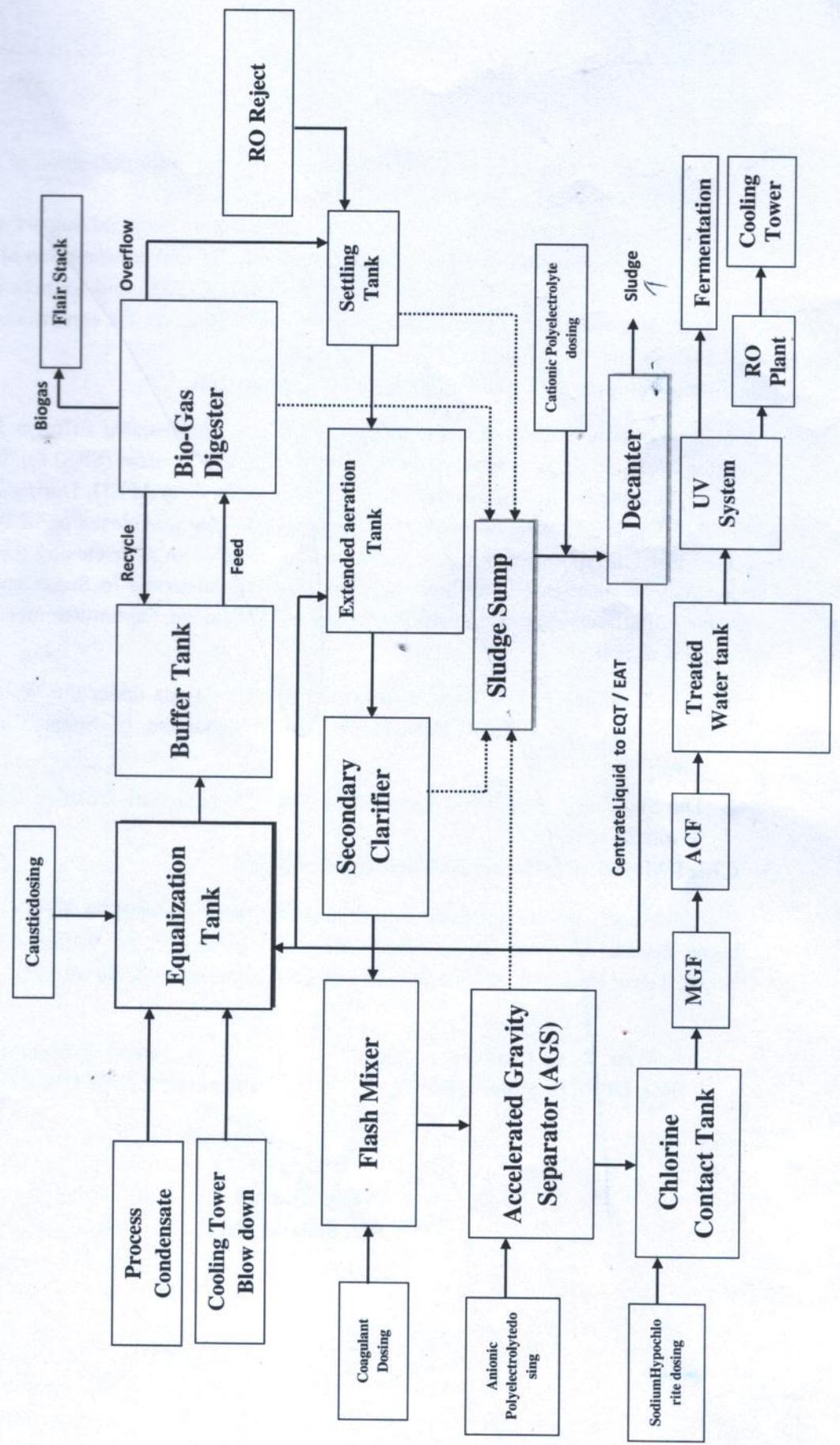

(Dr. D. C. Pandey)
RO, UPPCB, Saharanpur


(Arvind Kumar)
Scientist 'C', CPCB, RD Lucknow


(Vijay Kumar)
CDO, Saharanpur

Condensate Polishing Unit

BAJAJ HINDUSTHAN SUGAR LTD. DISTILLERY UNIT, GANGNAULI (SAHARANPUR)



bajaj SUGAR

**Bajaj Hindusthan sugar Ltd.,
Gangnauli Distillery,
Saharanpur**

Ethanol Production as on date 09.05.2023 : 160000 B.L.

Regards,



(V. P. Gaur)

Asstt. Vice President-Distillery,
Bajaj Hindusthan Sugar Ltd.,
Gangnauli, Saharanpur

(V. P. Gaur)

Asstt. Vice President-Distillery
Bajaj Hindusthan Sugar Ltd.
Gangnauli (Saharanpur)

ANNEXURE-3

bajaj hindusthan sugar Ltd. Gangnauli (Saharanpur)

Central Pollution Control Board Format For Evaluation of Distillery ETP Performance

Format-1 Alcohol Production & Effluent Generation
 Address Bajaj Hindusthan Sugar Limited, Gangnauli (Saharanpur), Distillery Unit
 Capacity : 160 KLPD, 480 Lac Lit/annum
 ETP Configuration : Integrated Flubex evaporator + Biogas + MEE + Bio-Composting + In-situ water Boiler
 Month : March - 2023

Date	Total Alcohol Production	RSW Generation As Per Online Mass Flow Meter		SW Generation Per Litre of Alcohol Produced	RSW Total Solids	Cumulative RSW Generation As per Online Mass Flow Meter	CSW Generation As Per Online Mass Flow Meter		CSW Total Solids	Cumulative CSW Generation As per Online Mass Flow Meter	Condensate Quantity Generated
	KL/Day	MT/Hr	MT/Day	MT/Lit	%	MT	MT/Hr	MT/Day	%	MT	MT/Day
1-03-23	160		1497	9.36	10.50	145454		283	55.8	24785	1343
2-03-23	160		1485	9.28	11.00	146943		287	55.6	25072	1271
3-03-23	160		1488	9.30	11.00	148431		290	55.6	25362	1292
4-03-23	160		1483	9.27	12.00	149914		320	55.9	25682	1278
5-03-23	160		1481	9.26	11.50	151395		308	55.7	25990	1303
6-3-23	160		1544	9.65	12.00	152939		326	55.9	26316	1301
7-3-23	160		1544	9.65	11.50	154493		320	55.8	26636	1354
8-3-23	160		1544	9.65	12.00	156027		335	55.6	26971	1324
9-3-23	160		1551	9.69	11.50	157578		325	55.2	27296	1351
10-3-23	160		1564	9.78	10.50	159142		348	55.3	27644	1299
11-3-23	160		1552	9.70	11.50	160694		316	55.1	27960	1314
12-3-23	160		1555	9.72	12.50	162249		346	55.3	28306	1287
13-3-23	160		1551	9.69	11.00	163800		302	55.1	28608	1322
14-3-23	160		1554	9.71	12.00	165354		331	55.4	28939	1301
15-3-23	160		1565	9.78	12.50	166919		346	55.1	29285	1292
16-3-23	160		1526	9.54	11.50	168445		313	55.3	29598	1313
17-3-23	160		1520	9.50	10.50	169965		283	55.0	29881	1301
18-3-23	160		1530	9.56	12.00	171495		328	55.2	30209	1301
19-3-23	160		1528	9.55	11.50	173023		311	55.1	30530	1301
20-3-23	145		1406	9.70	11.75	174429		299	55.6	30869	1217
21-3-23	150		1441	9.61	12.50	175870		323	55.0	31142	1215
22-3-23	135		1339	9.92	11.25	177209		268	55.0	31410	1157
23-3-23	160		1530	9.56	12.00	178739		315	55.0	31725	1252
24-3-23	160		1529	9.56	12.50	180268		341	55.2	32066	1292
25-3-23	160		1530	9.56	12.00	181798		332	55.1	32398	1308
26-3-23	160		1536	9.60	12.50	183334		342	55.3	32740	1288
27-3-23	160		1557	9.73	11.25	184891		310	55.1	33050	1320
28-3-23	140		1386	9.97	10.00	186282		249	55.2	33315	1229
29-3-23	160		1565	9.78	11.00	187852		305	55.0	33630	1337
30-3-23	160		1581	9.88	12.50	189433		338	55.8	33942	1273
Total 31-3-23	148		1484	10.03	12.00	190917		298	55.3	34240	1177

Remark: 1064.0 MT spent wash recycle to Fermentation. Besides spent wash, 3759.0 m³ effluent from RO reject taken in MEE Plant.

Total Prodn (KL)	91452.47
odate RSW Generation (KL)	140517
odate Ratio RSW /AI Prodn (KL/KL)	8.90
Total MEE Inlet (MT)	193427
Total MEE Outlet (MT)	34240
odate % Volume Reduction	82.30
Total Condensate Gen (KL)	159187

[Signature]

bajaj hindusthan sugar Ltd. Gangnauli (Saharanpur)

Central Pollution Control Board Format For Evaluation of Distillery ETP Performance

Format-1 Alcohol Production & Effluent Generation
 Address Bajaj Hindusthan Sugar Limited, Gangnauli (Saharanpur), Distillery Unit
 Capacity : 160 KLPD, 480 Lac Lit/annum
 ETP Configuration : Integrated Flubex evaporator + Biogas + MEE + Bio-Composting

Month : April - 23

Date	Total Alcohol Production	RSW Generation As Per Online Mass Flow Meter		SW Generation Per Litre of Alcohol Produced	RSW Total Solids	Cumulative RSW Generation As per Online Mass Flow Meter	CSW Generation As Per Online Mass Flow Meter		CSW Total Solids	Cumulative CSW Generation As per Online Mass Flow Meter	Condensate Quantity Generated
	KL/Day	MT/Hr	MT/Day	MT/Lit	%	MT	MT/Hr	MT/Day	%	MT	MT/Day
1-4-23	135		1383	10.24	10.00	192300		237	55.3	34477	1189
2-4-23	145		1473	10.16	12.00	193773		298	55.5	34775	1202
3-4-23	146		1484	10.16	10.50	195257		270	55.1	270	1274
4-4-23	160		1599	9.99	11.00	196856		300	55.3	570	1331
5-4-23	160		1596	9.98	12.50	198452		336	55.4	900	1276
6-4-23	160		1594	9.96	11.50	200046		314	55.2	1220	1318
7-4-23	160		1607	10.04	12.00	201653		339	55.4	1559	1344
8-4-23	160		1566	9.79	10.50	203219		277	56.0	1836	1322
9-4-23	160		1569	9.81	10.50	204788		282	55.8	2118	1337
10-4-23	160		1566	9.79	10.50	206354		284	55.8	2402	1348
11-4-23	160		1564	9.78	11.00	207918		295	55.6	2697	1319
12-4-23	160		1568	9.80	12.00	209486		327	55.5	3024	1307
13-4-23	160		1562	9.77	11.50	211049		317	55.3	3341	1328
14-4-23	160		1517	9.48	12.00	212566		332	55.1	3673	1320
15-4-23	140		1379	9.85	10.50	213945		257	55.5	3930	1219
16-4-23	160		1543	9.64	11.50	215488		323	55.2	4253	1340
17-4-23	160		1518	9.49	12.00	217006		321	55.3	4574	1276
18-4-23	160		1529	9.56	11.50	218535		314	55.2	4898	1314
19-4-23	160		1532	9.58	12.50	220067		349	55.1	5237	1318
20-4-23	160		1539	9.62	12.00	221606		319	55.3	5556	1267
21-4-23	160		1535	9.59	12.50	223141		348	55.4	5904	1312
22-4-23	160		1530	9.56	12.00	224671		318	55.1	6222	1254
23-4-23	160		1536	9.60	12.50	226207		327	55.5	6549	1246
24-4-23	160		1545	9.66	12.00	227752		216	55.3	6865	1269
25-4-23	160		1546	9.66	12.50	229298		229	55.4	7194	1248
26-4-23	160		1538	9.61	12.00	230836		318	55.3	7512	1276
27-4-23	160		1551	9.69	13.00	232387		349	55.7	7861	1274
28-4-23	160		1548	9.68	12.00	233935		337	55.3	8198	1282
29.4.23	160		1541	9.63	12.00	235476		336	55.3	8539	1330
30.4.23	160		1539	9.62	11.75	237015		331	55.0	8865	1343
Total											

Remark: 1798 MT spent wash Recycle to fermentation. Besides spent wash, 3883 MT effluent from R.O Reject taken in MEE Plant.

Total Prodn (KL)	26178.47
Today RSW Generation (KL)	237015
Today Ratio RSW / AI Prodn (KL/KL)	9.05
Total MEE Inlet (MT)	241610
Total MEE Outlet (MT)	43640
Today % Volume Reduction	81.94
Total Condensate Gen (KL)	197970





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

169911/UPPCB/Saharanpur(UPPCBRO)/CTO/both/SAHARANPUR/2022

Date: 25/11/2022

To,

M/s

BAJAJ HINDUSTHAN SUGAR LIMITED DISTILLERY UNIT GANGNAULI SAHARANPUR U P

Bajaj Hindusthan Sugar Ltd,vill - Gangnauli, post- tanshipur,Nagal,
Dist- Saharanpur, UP,SAHARANPUR,247551

Application Id-
18620001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BAJAJ HINDUSTHAN SUGAR LIMITED DISTILLERY UNIT GANGNAULI SAHARANPUR U P** located at **Bajaj Hindusthan Sugar Ltd,vill - Gangnauli, post-tanshipur,Nagal, Dist- Saharanpur, UP,SAHARANPUR,247551**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **BAJAJ HINDUSTHAN SUGAR LIMITED DISTILLERY UNIT GANGNAULI SAHARANPUR U P** granted for the period from **01/01/2023 to 31/12/2024** and valid for manufacturing of following products:

S No	Product	Quantity	Unit
1	RS/ETHANOL BY USING C-HEAVY MOLASSES OR	160	Kilo Liters/Day
2	RS/ETHANOL BY USING B-HEAVY MOLASSES/SUGAR SYRUP	200	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	5.0 KLD	STP	STP
Industrial	ZLD	ETP	ZLD

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	pH	AS PER E(P) RULES, 1986
4	OIL AND GREASE	AS PER E(P) RULES, 1986
5	TOTAL SUSPENDED SOLIDS	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 60 TPH INCINERATION BOILER	SPENT WASH (SLOPE)- 564 MT/DAY AND BEGGASS E-400 MT/DAY	01	Particulate Matter	90 METER STACK HEIGHT FROM GROUND LEVEL ALONG WITH ESP

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
-------	----------	------------	-----------

1	01	Particulate Matter	AS PER E(P) RULES, 1986
---	----	--------------------	----------------------------

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is valid for the production capacity of RECTIFIED SPIRIT/ETHANOL-160 KL/DAY BY USING RAW MATERIAL C-HEAVY MOLASSES-727 MT/DAY OR RECTIFIED SPIRIT/ETHANOL-200 KL/DAY BY USING RAW MATERIAL B-HEAVY MOLASSES-666 MT/DAY/SUGAR SYRUP-645 MT/DAY at site VILLAGE- GANGNAULI, POST-TANSHIPUR, TEHSIL-DEOBAND, DISTRICT-SAHARANPUR, U.P.
- 2- The industry must complied the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
- 3- No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
- 4- This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises.
- 5- In case of any change in production capacity, process, raw material use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
- 6- As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
- 7- The unit must submit the copy of TSDF agreement in the Board within a month.
- 8- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 9- The E.T.P. unit operation line up Strengthening is to be maintained.
- 10- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 11- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 12- The industry shall strictly comply with conditions mentioned in the charter on CREP prepared by CPCB.
- 13- Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP

and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

14- Industry shall install PTZ camera at each strategic location such as MEE, effluent storage lagoon etc. for monitoring purpose. The URLs and password shall be provided to the Board.

15- Industry shall ensure the compliance of office memorandum dated 28.08.2019 issued by MoEF&CC, Govt. of India and detail of Fly ash disposal shall be submitted on quarterly basis to UPPCB.

16- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.

17- The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

18- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

19- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

20- The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.

21- The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.

22- The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

23- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

24- The storage capacity of the lagoons installed for more than 7 days holding capacity of the concentrated spent wash shall be dismantled within one months and progress submitted to the Board.

25- Bio Composting shall not be done in the industry. The spent wash generated from the industry shall be used completely in Incineration Boiler. No effluent is allowed to discharge outside the factory premises.

26- All generate thin Slope shall be used in MEE and Incineration Boiler.

27- Any source of emission other than that mentioned in the consent seeking application will not be permitted by the Board.

28- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

29- Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.

30- The industry shall operate 60 TPH Incineration Boiler with ESP and 90 meter stack height as per norms. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

31- Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 and on quarterly basis to the Board.

32- Industry shall submit analysis reports from a certified / approved laboratory under E.P. Act 1986 within a month and on quarterly basis to the Board.

33- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

34- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

35- This consent is valid for 365 days operation of the industry of a year.

36- In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.

37- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.

38- Proper dust control measures shall be taken during construction and provisions of Construction and Demolition Waste Management Rules 2016 shall be effectively implemented and submit report to Board.

39- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, Saharanpur to ensure the compliance of the conditions imposed in the certificate.

Chief Environmental Officer (Circle 3)



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 11995/UPPCB/Saharanpur(UPPCBRO)/HWM/SAHARANPUR/2020 Dated: 25/06/2020

To,

M/s Bajaj Hindusthan Sugar Limited, Distillery Unit, Gangnauli, Saharanpur , U.P.
Bajaj Hindusthan Sugar Limited, Distillery Unit, Village- Gangnauli, Post- Tanshipur, Dist-
Saharanpur ,SAHARANPUR,247551
Tehsil :Deoband
District :SAHARANPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 11995 and 25/06/2020 .
2. Reference of application (No. and date) 8628169 and 03/06/2020 .
3. Mr VED PRAKASH GAUR of M/s Bajaj Hindusthan Sugar Limited, Distillery Unit, Gangnauli, Saharanpur , U.P. is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Used or Spent Oil mixed with moist baggasse and incinerated in own boilers	1 Ton/Annum

1. The authorization shall be valid for a period of 24/06/2025 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt

of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month. .

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Saharanpur for information and necessary action .

28-

8/3/2021

NOC Application Form



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 28/07/2026

Registration No.: 202105000277			
Name of the Owner	VED PRAKASH GAUR		
Address of the Applicant	Bajaj Hindusthan Sugar Limited, Distillery Unit, Village- Gangnauli, Post- Tanshipur	Application Form Serial No.	SRNP0521RIN0008
Date of Submission	26/05/2021	Specimen Signature	
Company Name	BAJAJ HINDUSTHAN SUGAR LIMITED DISTILLERY UNIT GAN	Company Address	Bajaj Hindusthan Sugar Ltd,vill - Gangnauli, post-
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	21-4/5124/UP/IND/2018	Issue Date निर्गमन तिथि	17/03/2018
Expiry Date अंतिम तिथि	17/03/2020		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Saharanpur	Block	NAGAL
Plot No./Khasra No.	Existing premises khasra detail attached	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	149.96
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	150.00

8/3/2021

NOC Application Form

Date of Energization (In Case of Electric Pump)		01/04/2006	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	150.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:			109500
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	We have applied for NOC in CGWA on dated 17/3/2018. Further it is recommended from Regional office, CGWA Lucknow to Delhi. It is pending with NGT order and new guidelines		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

-30-

8/3/2021

NOC Application Form

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing; gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

-31-

8/3/2021

NOC Application Form



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 28/07/2026

Registration No.: 202105000278			
Name of the Owner	VED PRAKASH GAUR		
Address of the Applicant	Bajaj Hindusthan Sugar Limited, Distillery Unit, Village- Gangnauli, Post- Tanshipur	Application Form Serial No.	SRNP0521RIN0009
Date of Submission	26/05/2021	Specimen Signature	
Company Name	BAJAJ HINDUSTHAN SUGAR LIMITED DISTILLERY UNIT GAN	Company Address	Bajaj Hindusthan Sugar Ltd,vill - Gangnauli, post-
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	21-4/5124/UP/IND/2018	Issue Date निर्गमन तिथि	17/03/2018
Expiry Date अंतिम तिथि	17/03/2020		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District	Saharanpur	Block	NAGAL
Plot No./Khasra No.	Existing premises khasra detail attached	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	149.96
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	150.00

8/3/2021

NOC Application Form

Date of Energization (In Case of Electric Pump)		01/04/2006	
Maximum Allowable Rate of Withdrawal (m³/hr.):	150.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			164250
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	We have applied for NOC in CGWA on dated 17/3/2018. Further it is recommended from Regional office, CGWA Lucknow to Delhi. It is pending with NGT order and new guidelines		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

-33-

8/3/2021

NOC Application Form

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

- 34 -

प्रेषक,

मुख्य चिकित्सा अधिकारी,
सहारनपुर।

सेवा में,

जिलाधिकारी महोदय,
सहारनपुर।

पत्रांक- मले0/ग्राम गांगनौली/कार्य/2023 1178

दिनांक-20.04.2023

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0-74/2023 सुनिल कुमार बनाम स्टेट ऑफ यू0पी0 में दिनांक-13.03.2023 को पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके पत्र संख्या 1714/0. ए-74/2023 दिनांक- 24.03.2023 के द्वारा अवगत कराया गया है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0-74/2023 सुनिल कुमार बनाम स्टेट ऑफ यू0पी0 में दिनांक-13.03.2023 को पारित आदेश के सुसंगत अंश निम्नवत् है-

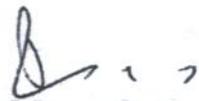
.....2. "The complaint is that there is a sugar and distillery unit i.e. M/s Baja Hindustan Sugar Mill and Distillery Unit at Village Gangauli, Development Block, Naga, District Saharanpur. It is emitting huge fly ash, discharging trade industrial effluent and also dumping bagasse, press mud etc. The dust emitted due to functioning of boiler/chimney allowing smoke is causing huge air pollution effecting health of local residents. No appropriate action as well as steps for mitigating above polluting activities have been take n by the said Proponent and and authorities have also not taken any remedial action against the said proponent."

एवं शिकायतकर्ता द्वारा प्रेषित शिकायत में उल्लेखित है "कि नागल विकास खण्ड क्षेत्र के ग्राम-गांगनौली में बजाज हिन्दुस्थान चीनी मिल व डिस्टिलरी इकाई है, जिससे निकलने वाली फलाई ऐश और उससे निकलने वाला गन्दा पानी, बैगास, राख, प्रैसमड एवं मिल से निकलने वाली छाई के कारण पूरे क्षेत्र के गांव के निवासियों का जीना मुहाल हो रखा है। फैलते हुए प्रदूषण के कारण विभिन्न प्रकार की त्वचाजनित बीमारियों ने लोगों को अपनी चपेट में ले रखा है। हाल ही में इस क्षेत्र में बड़े पैमाने पर पशुओं में लम्पी नामक महामारी फैल गयी है, जिससे दर्जनभर दुधारु पशुओं की मौत भी हो चुकी है। इस सबका जिम्मेदार बजाज हिन्दुस्थान शुगर मिल का प्रबन्धन है, जिनकी लापरवाही के कारण लोगों में एलर्जी, त्वचा के गम्भीर रोग व कैंसर जैसी घातक बीमारियां फैल रही हैं" के सम्बन्ध में अघोहस्ताक्षरी के निर्देशानुसार दिनांक-20.05.2023 को अधीक्षक सामु0स्वा0केन्द्र नागल द्वारा ग्राम गांगनौली ब्लॉक नागल में आशाओं द्वारा घर-घर सर्वे किया गया और बीमार रोगियों की जानकारी ली गयी। जिसकी रिपोर्ट निम्नप्रकार है-

क्र0सं0	ग्राम नाम	ब्लॉक का नाम	कुल जन सं0	कुल घर	कुल ओ0पी0डी0	कैंसर रोगी	त्वचा रोगी	हेपेटाइटिस रोगी	टी0बी0 रोगी	ब्लड स्लाइड	कुल बुखार रोगी	स्वास्थ्य शिक्षा
1	गांगनौली	नागल	3356	632	54	शून्य	शून्य	शून्य	01	30	4	सभी को

हेल्थ कैम्प के दौरान की गयी समीक्षा में और सर्वे से पाया गया कि गाँव में किसी प्रकार की जल जनित कोई बीमारी नहीं पाई गयी।

भवदीय


मुख्य चिकित्सा अधिकारी
सहारनपुर

R.O. Palla.

ह0 आवश्यक कार्यवाही।

जिला मजिस्ट्रेट
सहारनपुर
20/05/2023

ASOP LATER
4/5/2023
20/5/2023

ANNEXURE-8

**Photo Gallery of M/s Bajaj Hindusthan Sugar Limited (Distillery Unit),
Gangnauli, Saharanpur, U.P.**

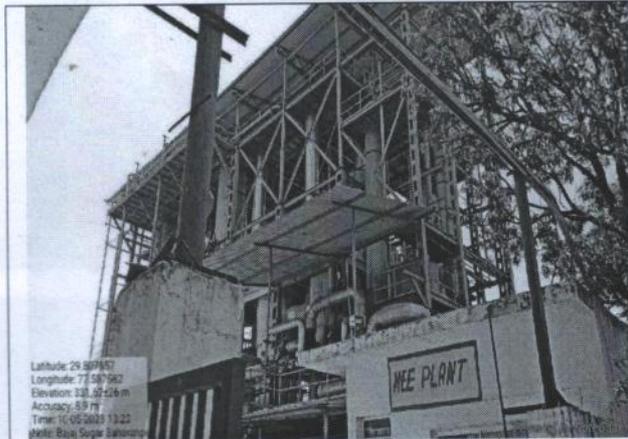


Photo-1: Multi Effect Evaporator (MEE) Plant

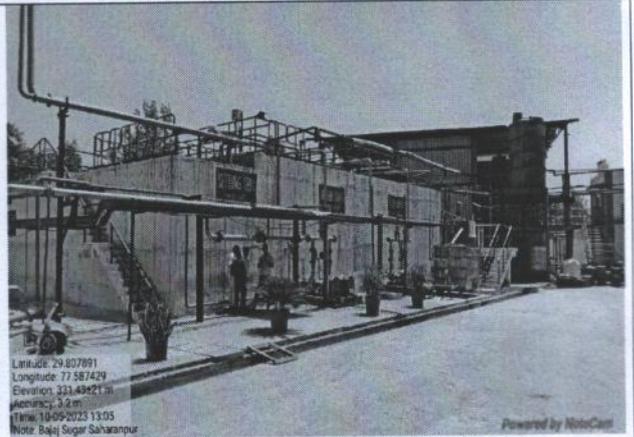


Photo-2: Condensate Polishing Unit (CPU)

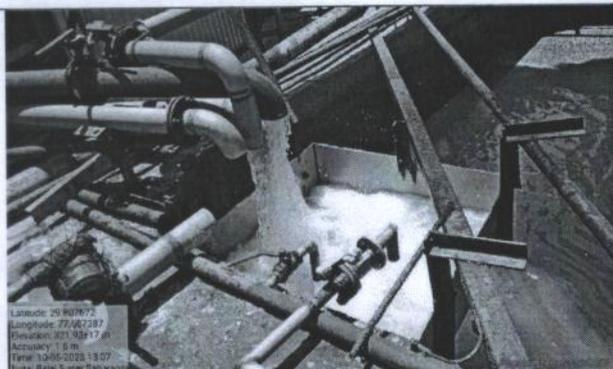


Photo-3: Inlet at CPU

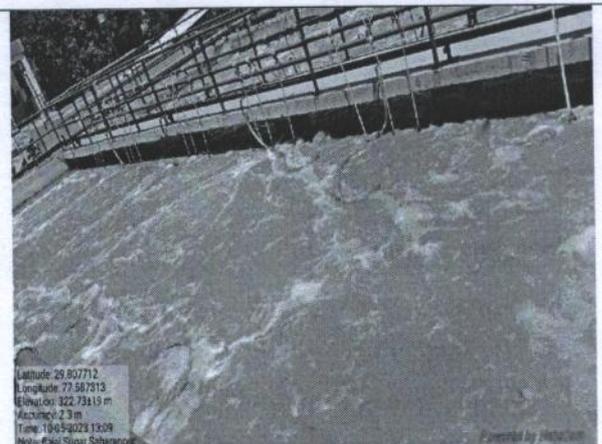


Photo-4: Aeration Tank

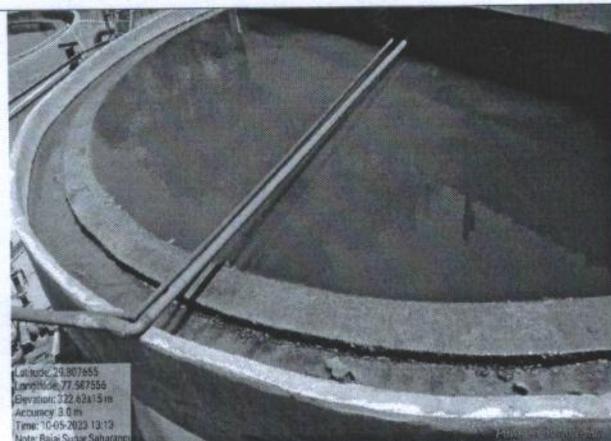


Photo-5: Secondary Clarifier

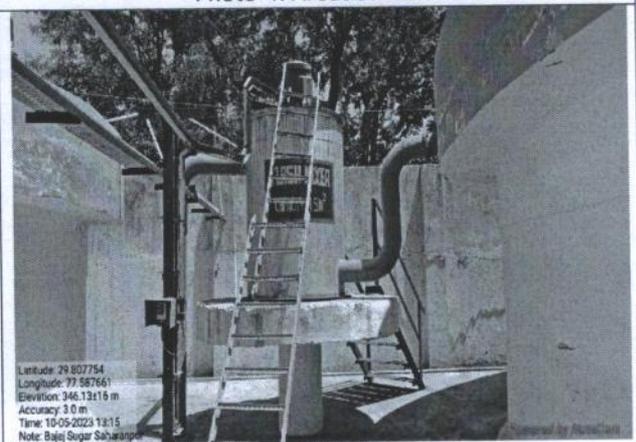


Photo-6: Flash Mixer

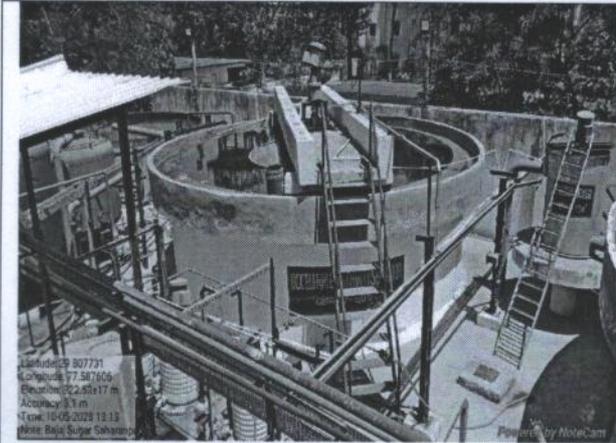


Photo-7: Accelerated Gravity Separator (AGS)

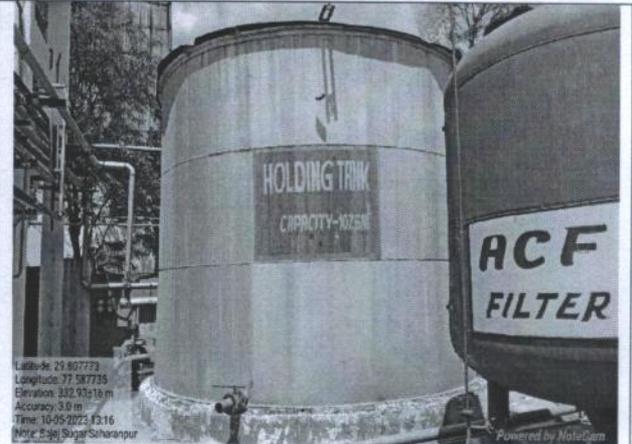


Photo-8: ACF

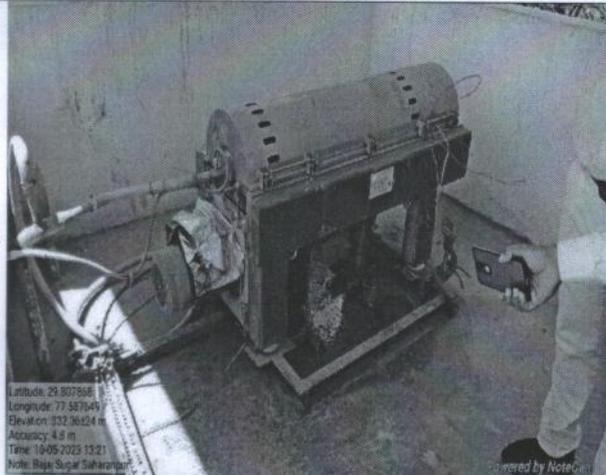


Photo-9: Decanter

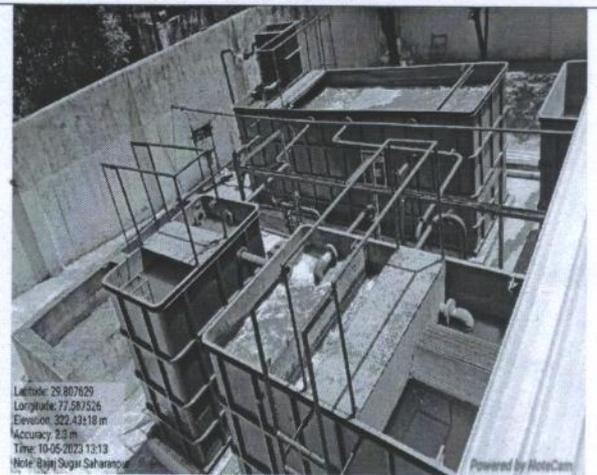


Photo-10: STP



Photo-11: Bagasse storage

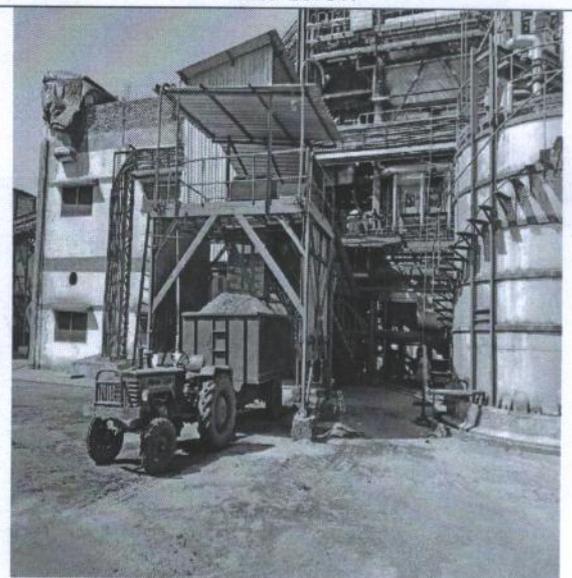


Photo-10: Ash handling



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE-B
54

संदर्भ संख्या- H 990 49 / सी-3 / जल / 157 / स.प्र. / 2023 दिनांक 08 / 8 / 2023

सेवा में,

पंजीकृत

मै0 बजाज हिंदुस्तान शुगर लि0 (शुगर यूनिट).
गांगनौली,
सहारनपुर।

विषय:-जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।
महोदय,

उपरोक्त विषयक मा0 एन.जी.टी. में विचाराधीन ओ.ए. सं. 74/2023 सुनील कुमार बनाम स्टेट ऑफ यू.पी. में पारित आदेश दिनांक 13.03.2023 के अनुपालन में आपके उद्योग का निरीक्षण संयुक्त समिति द्वारा दिनांक-10.05.2023 को किया गया। निरीक्षण आख्यानुसार उद्योग ऑफ सीजन होने के कारण संचालित नहीं पाया गया। संयुक्त समिति द्वारा निरीक्षण आख्या में निम्नलिखित संस्तुतियों की गयी है:-

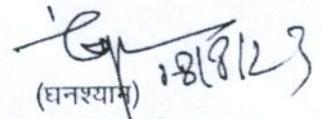
1. The Sugar unit should comply to the consent conditions under the Water (P&CP) Act, 1974 & the Air (P&CP) Act and the recommendation of Sugar Charter, while in operation.
2. The Sugar unit may be re-inspected by SPCB in next cane crushing season, when unit restore its operation.

अतः उक्त संबंध में संयुक्त समिति की आख्या एवं संस्तुति के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरुद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैं-

1. उद्योग द्वारा बोर्ड से निर्गत सहमति जल तथा वायु की शर्तों का अनुपालन किया जाना सुनिश्चित किया जाए।
2. उद्योग द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शुगर इकाईयो के लिए प्रख्यापित चार्टर का अनुपालन किया जाना सुनिश्चित किया जाये।

आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देशों का कड़ाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसों के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशों का अनुपालन न होने की दशा में आपके उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

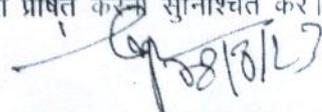
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।


(धनश्याम)

मुख्य पर्यावरण अधिकारी, (वृत्त-3)

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, सहारनपुर।
2. विधि अधिकारी, प्रथम, उ.प्र. प्रदूषण नियंत्रण बोर्ड लखनऊ।
3. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड सहारनपुर को इस निर्देश के साथ प्रेषित कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करते हुए आगामी क्रिशिंग सीजन में उद्योग के संचालनरत होने पर पुन निरीक्षण कर आख्या प्रेषित करना सुनिश्चित करें।


मुख्य पर्यावरण अधिकारी, (वृत्त-3)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 1799048 / सी-3/जल / 156 / सूच 2023 दिनांक 8/8/2023

सेवा में,

पंजीकृत

मै0 बजाज हिंदुस्तान शुगर लि0 (डिस्टिलरी यूनिट),
गांगनौली,
सहारनपुर।

विषय-जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संबंध में।
महोदय,

उपरोक्त विषयक मा0 एन.जी.टी. में विचाराधीन ओ.ए. सं. 74/2023 सुनील कुमार बनाम स्टेट ऑफ यू.पी. में पारित आदेश दिनांक 13.03.2023 के अनुपालन में आपके उद्योग का निरीक्षण संयुक्त समिति द्वारा दिनांक-10.05.2023 को किया गया। निरीक्षण आख्यानसार उद्योग में 5000 के.एल एवं 25000 के.एल क्षमता के लैगून स्थापित है 25000 K.L क्षमता के लैगून को डिस्मेन्टल किया जाता पाया गया परन्तु निरीक्षण के समय दोनों लैगून स्पेन्ट वाश से भरे हुए पाये गये डिस्टिलरी इकाई के पास 5000 के.एल क्षमता के लैगून में 07 दिनों के स्थान पर लगभग 20 दिनों का स्पेन्ट वाश भण्डारित है। संयुक्त समिति द्वारा निरीक्षण आख्या में निम्नलिखित संस्तुतियाँ की गयी हैं:-

1. The Distillery unit shall restrict the concentrated spent wash storage capacity to seven days equivalent of its generated concentrated spent wash for incineration purpose.
2. The Distillery unit shall ensure proper capping and safeguards in remaining lagoon and submit the record/statement of treatment/ utilization of effluent stored in such lagoon.
3. The Distillery unit should optimize the operation and maintenance of the CPU to achieve the designed parameter in term of designated characteristics.
4. Sufficient amount of MLSS and MLVSS should be maintained at Aeration Tank (AT) of CPU.
5. The Distillery unit should take preventive measures for reduction of fugitive emission due to handling of bagasse, fly ash, boiler bottom ash etc. as well as from dust suppression on periphery of unit.
6. The Distillery unit should ensure proper and regular calibration OCEMS sensors installed at stack of Slop fired boiler.
7. The unit shall strictly comply the ZLD provisions and there shall be no effluent discharge outside the premises and nearby drain.
8. Regular surveillance of the Distillery unit is required by SPCB.

अतः उक्त संबंध में संयुक्त समिति की आख्या एवं संस्तुति के आधार पर राक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरुद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैं-

1. इकाई द्वारा लैगून में मात्र 07 दिन क्षमता का ही स्पेन्टवाश भण्डारित किया जाये, तथा सांद्रित स्पेन्टवाश को पूर्णतय इन्सीनरेशन किया जाना सुनिश्चित किया जाए।
2. इकाई द्वारा समस्त लैगून में उचित कवच और सुरक्षा उपाय सुनिश्चित करेगी और लैगून में एकत्रित स्पेन्टवाश के ट्रीटमेन्ट/यूटिलाइजेशन से संबंधित रिकार्ड/स्टेटमेन्ट को प्रेषित किया जाना सुनिश्चित किया जाए।
3. उद्योग में स्थापित सी.पी.यू. में सुधार तथा मेन्टेनंस किया जाए जिससे सी.पी.यू. के संचालन पर डिजाइन पैरामीटर मानकों के अनुरूप रहे।
4. एरिएशन टैंक में एम.एल.एस.एस. और एम.एल.वी.एस.एस. की पर्याप्त मात्रा मेन्टेन किया जाना सुनिश्चित किया जाए।
5. उद्योग द्वारा बैगास की हैडलिंग, फ्लाई ऐश, ब्यायलर गॉटन ऐश आदि से जानित फ्यूजीव एमीशन की रोकथाम करने के लिए प्रभावी कार्यवाही किया जाना सुनिश्चित किया जाये।
6. इकाई द्वारा स्लॉप फायर्ड ब्यायलर की चिमनी पर स्थापित ओ.सी.एम.एस. का नियमित अंतराल पर कैलिब्रेशन करना सुनिश्चित किया जाये।

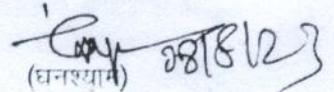
टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010

T.C - 12 V, Vibhuti Khand, Gouti Nagar,
Lucknow - 226 010

7. उद्योग द्वारा सदैव शून्य उत्प्रवाह निस्तारण व्यवस्था सुनिश्चित किया जाये तथा किसी भी तरह के उत्प्रवाह का निस्तारण परिसर के बाहर तथा ड्रेन आदि में न किया जाये।

आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देशो का कडाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसो के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशो का अनुपालन न होने की दशा में आपके उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथारांशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

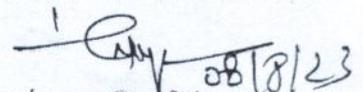
सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।


(घनश्याम)

मुख्य पर्यावरण अधिकारी, (वृत्त-3)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित -

1. जिलाधिकारी, सहारनपुर।
2. विधि अधिकारी, प्रथम, उ.प्र. प्रदूषण नियंत्रण बोर्ड लखनऊ।
3. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड सहारनपुर को इस निर्देश के साथ प्रेषित कि उपरोक्त आदेशो के अनुपालन के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।


08/8/23

मुख्य पर्यावरण अधिकारी, (वृत्त-3)

